

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Criminal Appeal No(s). 680/2018

MALTI TRIPATHI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

("To be listed as per mentioning order dt. 18.04.18.")

WITH

Crl.A. No. 681/2018 (II)

(and IA No.30099/2018-XTRA and IA No.30101/2018-EXEMPTION FROM
FILING O.T.)

Date : 27-11-2018 This appeal was called on for hearing today.

For Appellant(s)

Ms Isha Garg, Adv.

Mr. Rajat Bhardwaj, AOR

Ms Isha Garg, Adv.

Ms. Rajkumari Banju, AOR

For Respondent(s)

Mr Rajeev Kumar Dubey, Adv.

Mr. Kamlendra Mishra, AOR

Mr Suryodaya Prakash Tiwari, Adv.

Mr. Sanjay Kumar Dubey, AOR

Mr. Harish Pandey, AOR

Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent in both matters is duly represented.

However, ld. Counsel for the respondent in Crl.A. No. 681/2018 submitted that there is a change in the name of the Advocate-on-record. He has submitted that name of Mr Sanjay Kumar Dubey, Advocate-on-record should be mentioned in place of Mr Harish Pandey, Advocate-on-record. Registry to do the needful.

Original records have been received from the High Court.

Await original record from the Trial Court. Reminder be issued.

List again on 28.1.2019.

ANIL LAXMAN PANSARE
Registrar